

**ACT No. II OF 1903.**

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 6th March, 1903.)

Act to amend the Indian Post Office Act,  
1898.

**WHEREAS** it is expedient to amend the Indian Post Office Act, 1898; It is hereby enacted as VI of 1898. follows:—

Short title.

1. This Act may be called the Indian Post Office (Amendment) Act, 1903.

Addition to Act VI of 1898, section 2, clause (b).

2. At the end of clause (b) of section 2 of the Indian Post Office Act, 1898, the following shall be VI of 1898. added, namely:—

“Provided that the expression ‘inland’ shall not apply to any class of postal articles which may be specified in this behalf by the Governor General in Council by notification in the Gazette of India, when posted in or at or addressed to any places or post offices which may be described in such notification.”